

Bench No. I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CA(IB) No. 322/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25th July, 2017, 10.30 A.M

| Name of the Company | | Aryan Mining & Trading Corporation Pvt Ltd. And. Ganesh Sponge Pvt Ltd | |
|---------------------|--|--|---------------------|
| Under Section | | 9 IBC | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

- | | | | | |
|----|--------------------|-------------|---------------------------|--|
| 1. | Ratnanko Banerjee | Sr Advocate | } Operational Creditor | |
| 2. | Anuj Singh | Advocate | | |
| 3. | Ritoban Sarkar | Advocate | | |
| 4. | Ashok Kumar Singh | Advocate | | |
| 5. | Urmila Chakraborty | Advocate | | |

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|----|--------------------------------|-----------------------|---------------|
| 1) | D.N. Sharma, Advocate, | } Corporate Debtor | AB 25/7/17 |
| 2) | Ratnesh Kr. Rai, Advocate | | |
| 3) | Anurag Basu, Advocate | | |
| 4) | Srinjoy Bhattacharya, Advocate | | |

ORDER

Ld. Counsels for the operational creditor and the corporate debtor are present.

CA (IB) No. 322/KB/2017 has been filed by the operational creditor and the corporate debtor jointly with a prayer for permission to withdraw the C.P. (IB) No. 341/KB/2017. Ld. Counsels for the parties informed that in this case no advertisement of the notice has been made by the IRP. IRP, who is present in Court, also submitted that advertisement of the notice has not been made. IRP is directed to file an affidavit that no advertisement has been made so far.

List the matter on 26/07/2017.

sd.

(Vijai Pratap Singh)
Member (J)